

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221

CP-354/241-242/ND/2018
IA- 217/2024, IA-372/2023

IN THE MATTER OF:

Hari Pavan Vellanki & Ors.

... **Appellant/Petitioner**

Versus

M/s. Ischolar Education Services Pvt. Ltd.

... **Respondent**

Under Section: 241-242

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Bishwajit Dubey, Adv. Akshat Singh,
Adv. Utkarsh Kondyal, Adv. Karan Khetani

For the Respondent : Adv. Reha Mehta for Proposed R-1,
Adv. Arun Sri Kumar for R-1 & 2, Adv. Neha
Mathen for R-1 & 2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-217/2024: As prayed by the Ld. Counsel for the Respondents further two weeks' time is granted for filing the reply.

The interim order already passed would remain in operation till next date of hearing.

List on 30.08.2024.

IA-372/2023: Let the IA be listed along with CP-354/2018 on 30.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)